

July 28, 2025

RBI imposes monetary penalty on The Batlagundu Co-operative Urban Bank Limited, Tamil Nadu

The Reserve Bank of India (RBI) has, by an order dated July 21, 2025, imposed a monetary penalty of ₹1 lakh (Rupees One Lakh only) on The Batlagundu Cooperative Urban Bank Limited, Tamil Nadu (the bank) for non-compliance with certain directions issued by RBI on 'Prudential Norms on Capital Adequacy – Primary (Urban) Co-operative Banks (UCBs)' and specific directions issued by RBI under 'Supervisory Action Framework (SAF)'. This penalty has been imposed in exercise of powers conferred on RBI under the provisions of Section 47A(1)(c) read with Sections 46(4)(i) and 56 of the Banking Regulation Act, 1949.

The statutory inspection of the bank was conducted by RBI with reference to its financial position as on March 31, 2024. Based on supervisory findings of noncompliance with RBI directions and related correspondence in that regard, a notice was issued to the bank advising it to show cause as to why penalty should not be imposed on it for its failure to comply with the said directions. After considering the bank's reply to the notice and oral submissions made during the personal hearing, RBI found, *inter alia*, that the following charges against the bank were sustained, warranting imposition of monetary penalty:

The bank had:

- i) sanctioned certain loans without complying with the share linking to borrowings norm, despite its CRAR being less than regulatory minimum; and
- ii) sanctioned fresh loans and advances carrying risk- weight of more than 100% and also breached the single borrower exposure limit applicable for fresh loans and advances in certain instances, in non-adherence to directions issued under SAF.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers. Further, imposition of this monetary penalty is without prejudice to any other action that may be initiated by RBI against the bank.

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